

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH-VI

Item Number
CP (IB)-450/ND/2023

IN THE MATTER OF -

M/s. BLOSSOM INFRASTRUCTURE PRIVATE LIMITED.

... Applicant/ Petitioner Company

VS

REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA

..Respondent

Section

U/s 59 Of IB Code 2016

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT

For the Liquidator : Mr. S. Shiva, Adv.

Corrigendum

On perusal of order dated 03.04.2024, issued pertaining to the captioned matter, it has been observed that, in the aforesaid order dated 03.04.2024, owing to a typographical error, the date of pronouncement has been mentioned as 03.04.2023. However, the said date is incorrect. The correct date is 03.04.2024. Consequently, this Adjudicating Authority, in exercise of its power conferred under Rule 154 of the NCLT Rules, 2016, suo moto rectifies the typographical error in the order dated 03.04.2024. Hence in the place of the 03.04.2023, the date of pronouncement for the corresponding order shall be read as 03.04.2024. This order shall be read with the order dated 03.04.2024.

-SD/-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-SD/-
(MAHENDRA KHANDELWAL)
MEMBER (JUDICIAL)